2022-23.

- (b) Annual Accounts of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Samiti.
- (d) Statement giving reasons for delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 600/18/24]

## Notification of the Ministry of Earth Sciences

THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES (DR. JITENDRA SINGH): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Earth Sciences Notification No. S.O. 1317(E)., dated the 13<sup>th</sup> March, 2024, designating the Court of the Additional Session Judge-03, South, Saket, New Delhi and the Court of the District Judge-I, Panaji, Goa as the Designated Courts for the trial of offences punishable under the Indian Antarctic Act, 2022, under Section 57 of the said Act.

[Placed in Library. See No. L. T. 358/18/24]

## Notifications of the Ministry of Law and Justice

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Law and Justice (Legislative Department) Notification No. S.O. 995(E)., dated the 1<sup>st</sup> March, 2024, publishing the Conduct of Elections (Amendment) Rules, 2024, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library. See No. L. T. 213/18/24]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under Section 53 of the Mediation Act, 2023: -
  - (1) G.S.R. 320(E)., dated the 13<sup>th</sup> June, 2024, publishing the Mediation Council of India (Salary, Allowances and other Terms and Conditions of Service of

- Chairperson and Members) Rules, 2024.
- (2) G.S.R. 321(E)., dated the 13<sup>th</sup> June, 2024, publishing the Mediation Council of India (Travelling and other Allowances for Part-time Chairperson and Part-time Members) Rules, 2024.
- (3) G.S.R. 322(E)., dated the 13<sup>th</sup> June, 2024, publishing the Mediation Council of India (Forms and Manner of Annual Statement of Accounts) Rules, 2024.

[Placed in Library. For (1) to (3) See No. L. T. 214/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Legal Affairs) Notification No. A-60011/4/2024-Admin-IIAC., dated the 7<sup>th</sup> June, 2024, publishing the India International Arbitration Centre (Conduct of Micro and Small Enterprises Arbitration) Regulations, 2024, under Section 32 of the India International Arbitration Centre Act, 2019.

[Placed in Library. See No. L. T. 215/18/24]

## Notifications of the Ministry of Environment, Forest and Climate Change

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2215(E)., dated the 7<sup>th</sup> June, 2024, amending the Principal Notification No. S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement.

[Placed in Library. See No. L. T. 260/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 75(E)., dated the 30<sup>th</sup> January, 2024, publishing the Environment (Protection) Amendment Rules, 2024, under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L. T. 261/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2409(E)., dated the 21<sup>st</sup> June, 2024, amending the